

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No.M.A.117/2003

(O.A.1244/1997)

Date of order : 14.11.2003

Present : Hon'ble Mr. Justice B. Panigrahi, Vice-Chairman
Hon'ble Mr. S. Biswas, Administrative Member

MAHESWAR CHATTERJEE

VS.

UNION OF INDIA & ORS.

For the applicant : Mr. A. Chakraborty, counsel
For the respondents : None

O R D E R

Per Justice Mr. B. Panigrahi, V.C.

This is an application for extension of time to submit a representation before the authority concerned for taking appropriate action in the matter. In the order dated 16.7.2002 passed by this Tribunal in the O.A. No.1244/1997 the applicant was directed to submit an application to the respondents within a month and the authority concerned was directed to dispose of the same within 3 months from the date of receipt of such representation by passing a reasoned and speaking order and communicate the same to the applicant within 2 weeks therefrom.

2. It is stated in this M.A. that the applicant was suffering from serious illness and therefore, he could not file representation within time as directed by the Tribunal, therefore, the time for filing representation to the authorities may kindly be extended.

3. None is present for the respondents.

4. We find that there were sufficient reasons for not filing representation within the time as stipulated by the Tribunal in the order dated 16.7.2002. Accordingly the time for filing representation to the authorities is hereby extended for 8 weeks. In case such representation is filed within 8 weeks by the applicant, authority concerned is directed to consider the representation by passing a reasoned and speaking order within 4 months therefrom. The